

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-218(PB)/2017**

**IN THE MATTER OF:**

**M/s. Incedo Technology Solutions Limited .....Petitioner**  
**v.**

**Getit Grocery Private Limited .....Respondent**

**SECTION : UNDER SECTION 9 OF THE IBC, 2016**

**Order delivered on 09.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**SH. S.K. MOHAPATRA**  
**Hon'ble Member (T)**

**Presents**

**For the Petitioner(s):                      Mr. P. K. Mittal, Advocate**  
**Mr. Nibruti Samal, Advocate**

**For the Respondent(s) :**

**ORDER**


**C.A. No. 82(PB)/2018**

After arguing for some time, Mr. P.K. Mittal, learned Counsel for the applicant-one of the Operational Creditors, applies for withdrawal of the application with liberty to raise all the objections before the Committee of Creditors.

Prayer made by the learned Counsel is accepted and liberty in terms thereof is granted.

Dismissed as withdrawn.

  
**(M.M. KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**